

**Central Electricity Regulatory Commission**  
**3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi-110 001**  
(Tele No.23353503 Fax No.23753923)

No. Eco 1/2011-CERC

New Delhi

July 5, 2011

**AMENDMENT**

In pursuance of Clause 5.6 (vi) of Ministry of Power (MOP) Notification dated 19.01.2005 (as amended from time to time) on *Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees*, the Central Electricity Regulatory Commission, vide notification dated 31.3.2011, had notified various Escalation Factors and other Parameters for the purpose of bid evaluation and payment. Consequent to the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 (vide notification dated 15.6.2010) followed by CERC Order dated 29.6.2011 in the matter of “Determination of POC rates and transmission losses in accordance with Regulation 17 (2) of Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010”, certain changes are necessitated in the notification dated 31.3.2011. Accordingly the following amendments are made.

The Transmission Charges and Losses matrix notified in the CERC notification dated 31.3.2011 (Table III: Transmission Charges Matrix and Transmission Loss Matrix as per Format 5.10 & 5.11 of the RFP of Standard Bidding Document of Case-1 applicable between 1.4.2009 and 30.9.2009) shall be substituted by the PoC slab rates and PoC slab losses as per the details given in the above mentioned order. The PoC slab rates and PoC slab losses shall be applicable for the period from 1.7.2011 to 30.9.2011.

Sd/-  
(Rajiv Bansal)  
Secretary